

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 379 of 1994

Wednesday this the 9th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. R. Ranga, Sub Divl. Engineer  
Regional Telecom Training Centre  
Thiruvananthapuram.

2. P. S. Francis, Sub Divl. Engineer  
Transmission Project,  
Thiruvananthapuram.

3. P. D. Devassy, Sub Divl. Engineer  
O/o Divl. Engineer, Trans. Project  
Thottakkate Road, Ernakulam.

4. T. V. Viswanathan Nair  
Sub Divl. Officer,  
Telegraphs, Karunagapally.

....Applicants

(By Advocate Mr. Sasidharan Chempazhanthiyil)

Vs.

1. Chief General Manager, Telecom  
Kerala Circle, Trivandrum.

2. Chief General Manager, Telecom  
Telecom Projects, Madras-15.

3. Chief General Manager,  
Telecom, Maha Nagar Telephone Nigam  
Bombay.

4. Director General, Telecom Deptt.  
New Delhi.

5. Union of India represented by  
its Secretary, Ministry of  
Communications, New Delhi.

6. Sri. A. G. N. Pai, Staff No. 07167,  
C/o Accounts Officer, Traffic  
Mahanagar Telephone Nigam, Bombay. ...Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

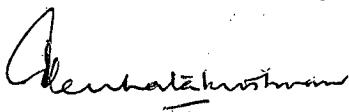
Applicants submit that their pay is liable to  
be stepped up to the level of the pay drawn by their  
juniors. They placed reliance on two judgments of this

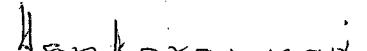
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Tribunal. We find that one of them has made Annexure A3 representation and that it is pending consideration before 4th respondent. Remaining applicants may also make representations within 15 days from today. In that case, 4th respondent will pass appropriate orders within three months of the date of receipt of the representations.

2. With the aforesaid directions, application is disposed of. No costs.

Dated the 9th March, 1994.

  
P.V. VENKATA KRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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